जाती हैं और सदस्यों को प्रतीक्षा सूची में रख दिया जाता है ; और

(घ) यदि हां, तो सदस्यों की असुविधा दूर करने के लिये सरकार क्या कार्यवाही कर रही है ?

रेलवे मंत्रालय में राज्य-मंत्री (डा० राम सुभग सिंह) : (क) दिल्ली से जाने वाली कुछ महत्वपूर्ण गाड़ियों और लखनऊ से आ कर मेल लेने वाली गाड़ियों के पहले दर्जे, तीसरे दर्जे के शयन यान और तीसरे दर्जे के वातानुकूल चेयर-कार में कुछ शायिकाओं सीटों का कोटा संसद् सदस्यों के लिए निर्धारित है । विवरण सभा पटल पर रखा गया है । **[पुस्तकालय में रखा गया, देखिये संख्या** L.T.—3671/64]

(ख) एक बयान साथ नत्थी है ।

(ग) और (घ). संसद् सदस्यों का कोटा गाड़ी छूटने से केवल 24 घंटे पहले तक रखा जाता है । कोटा में रखी हुई जितनी जगहें खाली रहती हैं, उन्हें गाड़ी छूटने से 24 घंट पहले आम जनता के उन लोगों को दे दिया जाता है जिनके नाम प्रतीक्षक सूची में दर्ज होते हैं । जब संसद् सदस्यों की मांग निर्धारित कोटा से अधिक होती है और आम जनता को कोटा की जगह दे दिये जाने के बाद मिलती है, तो संसद् सदस्यों के नाम प्रतीक्षक सूची में रखने पड़ते हैं । लेकिन इन परिस्थितियों में भी संसद् सदस्यों को जगह दिलाने की पूरी कोशिश की जाती है ।

Spinning Mill at Hastinapur

1597. Shri K. N. Pande: Will the Minister of **Commerce** be pleased to state:

(a) whether it is a fact that in order to provide employment to the refugees settled in Ganga Khadar area in Uttar Pradesh, a licence was given to some one to establish a spinning factory at Hastinapur; and

(b) if so, the name of the licensee and also the progress made in setting up of the factory?

The Deputy Minister in the Ministry of Commerce (Shri S. V. Ramaswamy): (a) Yes, Sir.

(b) Messrs. Madan Industries Ltd., Hastinapur. The party has taken effective steps towards the implementation of the licence.

Manufacture of Detonators

1598. Shri Rajeshwar Patel: Will the Minister of **Industry and Supply** be pleased to state:

(a) the names of the parties to whom industrial licences have been given for the manufacture of detonators, the location of these factories, the dates of these industrial licences, the salient features of the collaboration approved in these cases, and the progress made so far;

(b) whether it is a fact that one of the licence holders is proposing to import old disused plant of three times the licensed capacity; and

(c) whether it is a fact that one of the licence holders is given foreign exchange loan on more liberal terms than permitted in the case of others and if so, the reason therefor?

The Minister of Heavy Engineering and Industry in the Ministry of Industry and Supply (Shri T. N. Singh): (a) A statement is laid on the Table of the House. [*Placed in Library. See* No. LT-3672/64].

(b) Some portion of the machinery to be allowed to be imported by one of the licensees is second hand, reconditioned. The plant will be allowed to be worked only for the capacity licensed.

(c) No, Sir. The terms given for the foreign exchange loan are on lines generally approved by Government.